

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.05.2012

OA No. 291/2012

Ms. Kavita Bhati, Counsel for applicant.

The present OA has been preferred against the order dated 15.03.2012 (Annexure A/1) vide which the respondent no. 3 did not consider the application of the applicant dated 17.02.2012 sympathetically and his request for further extension of time for joining as Inspector in the Central Excise was rejected. The applicant has also made a representation dated 04.04.2012 (Annexure A/10) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant, we direct the respondents to consider and decide the representation of the applicant dated 04.04.2012 (Annexure A/10) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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K. S. Rathore
(Justice K.S.Rathore)
Member (J)